

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 21 OF 2018 IN APPEAL NO. 163 OF 2017  
& IA NO. 399 OF 2017**

**Dated: 9<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of :**

**Damodar Valley Corporation ...Appellant(s)  
Vs.**

**Jharkhand State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

**ORDER**

**I.A. No. 21 of 2018**

***(Appln. for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the I.A. No. 399 of 2017 (Appln. for stay) for hearing on **29.01.2018**. Application is disposed of.

Learned counsel for the appellant is at liberty to inform the State Commission about listing of the I.A. No. 399 of 2017 on 29.01.2018 before this Tribunal.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

ts/mk